

**COMMITTEE ON THE
WELFARE OF SCHEDULED
CASTES AND SCHEDULED
TRIBES
(1977-78)**

(SIXTH LOK SABHA)

TWELFTH REPORT

**MINISTRY OF EDUCATION AND SOCIAL WELFARE
(DEPARTMENT OF EDUCATION)**

Action taken by Government on the recommendations contained in the Fifty-third Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (Fifth Lok Sabha) on the erstwhile Ministry of Education, Social Welfare and Culture (Department of Education) — Educational Facilities for Scheduled Castes and Scheduled Tribes in the Union Territory of Delhi.



**[Presented in Lok Sabha on
Laid in Rajya Sabha on**

**LOK SABHA SECRETARIAT
NEW DELHI**

*November, 1977/Agrahayana 1899 (Saka).
Price : 0.70 Paise*

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C O R R I G E N D A
TO THE

Twelfth Report of the Committee on the
Welfare of Scheduled Castes and Scheduled
Tribes (Sixth Lok Sabha)

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COMMITTEE ON THE WELFARE OF SCHEDULED CASTES
AND SCHEDULED TRIBES

(1977-78)

*Shri Ram Dhan—*Chairman*

MEMBERS

Lok Sabha

2. Shri T. Balakrishnaiah
3. Shri B. Bhanwar ..
- **4. Shri Chand Ram
5. Shri Somjibhai Damor
6. Shri Biren Singh Engti
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Rajya Sabha

21. Prof. N. M. Kamble
22. Shrimati Saroj Khaparde

*Proceeded abroad on the 23rd September, 1977.

**Ceased to be members of the Committee on their appointment as Ministers of State w.e.f. the 14th August, 1977.

***Appointed by the Speaker as Chairman with effect from 23rd September, 1977 during the absence of Shri Ram Dhan proceeded abroad.

23. Shri S. Kumaran ..
24. Shri P. K. Kunjachen
25. Shri Yogendra Makwana
26. Shri Bhaiya Ram Munda
27. Shri Prabhu Singh
28. Shri V. C. Kesava Rao
29. Shri Leonard Soloman Saring
30. Shri Mahendra Bahadur Singh

SECRETARIAT

Shri Y. Sahai—*Chief Legislative Committee Officer.*

Shri H. L. Malhotra—*Senior Legislative Committee Officer.*

INTRODUCTION

I, the Chairman, Committee on the Welfare of Scheduled Castes and Scheduled Tribes, having been authorised by the Committee to submit the Report on their behalf, present this Twelfth Report (Fifth Lok Sabha) on Action taken by Government on the recommendations contained in the Fifty-third Report (Fifth Lok Sabha) on the erstwhile Ministry of Education, Social Welfare and Culture (Department of Education)—Educational facilities for Scheduled Castes and Scheduled Tribes in the Union Territory of Delhi.

2. The draft Report was considered and adopted by the Committee on the Welfare of Scheduled Castes and Scheduled Tribes at their sitting held on the 12th September, 1977.

3. The Report has been divided into the following chapters:

I. Report.

II. Recommendations/Observations which have been accepted by Government.

III. Recommendations/Observations which the Committee do not desire to pursue in view of Government's replies.

IV. Recommendations/Observations in respect of which replies of Government have not been accepted by the Committee and which require reiteration.

V. Recommendation/Observation in respect of which final reply of Government has not been received.

4. An analysis of the action taken by Government on the recommendations contained in the Fifty-third Report (Fifth Lok Sabha) of the Committee is given in the Appendix. It would be observed therefrom that out of 22 recommendations made in the Report 4 recommendations i.e. 18.18 per cent, have been accepted by Government; the Committee do not desire to pursue twelve recommendations i.e. 54.54 per cent of their recommendations in view of Government's replies; five recommendations i.e. 22.73 per cent, in respect of which replies of Government have not been accepted by the Committee, require reiteration; and for one recommendation i.e. 4.55 per cent final reply of Government has not been received.

NEW DELHI;

November 4, 1977.

Kartika 13, 1899 (Saka).

SURAJ BHAN,

Chairman,

Committee on the Welfare of
Scheduled Castes and
Scheduled Tribes.

CHAPTER I

REPORT

This Report of the Committee deals with the action taken by Government on the recommendations contained in the Fifty-third Report (Fifth Lok Sabha) of the Committee, on the erstwhile Ministry of Education, Social Welfare and Culture (Department of Education)—Education Facilities for Scheduled Castes and Scheduled Tribes in the Union Territory of Delhi.

1.2. In para 4 of their Fifty-third Report, the Committee had recommended that a separate Cell should be set up in the Ministry of Education and Social Welfare (Department of Education) as well as in the Delhi Administration to deal exclusively with the educational problems of Scheduled Castes and Scheduled Tribes in the Union Territory of Delhi, and these Cells should work in close liaison and coordination with each other. The Committee also desired that these Cells should be under the charge of a Scheduled Caste/Tribe Officer. The Ministry of Education and Social Welfare (Department of Education), in their reply dated the 25th April, 1977, have stated that at present there is no separate Cell in the Education Department of the Delhi Administration to deal exclusively with educational problems of the Scheduled Castes and Scheduled Tribes. Their problems are, however, being looked after by the branches concerned of the Directorate of Education, Delhi. A separate Division in the Ministry of Home Affairs looks after the welfare programmes for Scheduled Castes and Scheduled Tribes including education programmes. A separate Cell has been established in the Ministry of Education since June, 1976 for monitoring and devaluation of educational programmes included under Tribal Sub-Plan and Integrated Tribal Development Projects prepared for tribal areas. A separate Cell has also been set up in the University Division of the Ministry to ensure proper implementation of Government orders on reservations for Scheduled Castes and Scheduled Tribes by the University Grants Commission/Universities in the matter of appointments and admissions. There is, therefore, no need to create any other Cell in the Ministry for this purpose. The Committee do not accept the reply furnished by the Ministry of Education and Social Welfare and reiterate their earlier recommendation that a separate Cell should be set up in the Ministry of Education and Social Welfare (Department of Education) as well as in the Delhi Administration to deal exclu-

sively with the educational problems of Scheduled Castes and Scheduled Tribes in the Union Territory of Delhi and these Cells should be under the charge of a Scheduled Caste/Tribe officer.

1.3. In para 29 of the same Report, the Committee have stated that provision of reservations in favour of Scheduled Castes and Scheduled Tribes in recognised public or un-aided schools should have been put as a pre-requisite condition to accord recognition to a public or unaided school and have desired that Rule 145 of the Delhi Education Rules framed under the Delhi Education Act, 1973 should be amended accordingly. In their reply dated the 25th April, 1977, the Ministry of Education and Social Welfare have stated that Rule 145 of the Delhi Education Rules framed under the Delhi School Education Act, 1973 relates to the 'Admission to recognised unaided schools' and is reproduced below:—

"145. Admission to recognised unaided schools:—(1) The head of every recognised unaided school shall regulate admissions to a recognised unaided school or to any class thereof either on the basis of admission test or on the basis of result in a particular class or school.

(2) Subject to the provisions of sub-rule (1) the provisions of this Chapter shall so far as may be, apply to admission to a recognised unaided school as they apply to admissions to an aided school."

As far as the Government and aided schools are concerned, there is no difficulty regarding the admission of Scheduled Castes and Scheduled Tribes children. With regard to the admission in unaided schools, the matter is receiving the attention of the Delhi Administration. 15 per cent and 5 per cent seats are reserved for Scheduled Caste/Scheduled Tribe candidates respectively in Residential/Public Schools.

The Committee are not satisfied with the reply of the Government and are of the view that the Government should amend Rule 145 of the Delhi Education Rules framed under the Delhi School Education Act, 1973 with a view to provide reservations in favour of Scheduled Castes and Scheduled Tribes students in unaided schools in the Union Territory of Delhi.

1.4. In para 55 of the said Report, the Committee recommended that at least 20 per cent seats should be reserved for Scheduled Castes and Scheduled Tribes in all the general hostels and like-wise 20 per cent seats should be reserved for general candidates in the

hostels specially being run for Scheduled Castes and Scheduled Tribes so that the spirit of national integration could be inculcated among the inmates. In their reply dated the 25th April, 1977, the Ministry of Education and Social Welfare have stated that the University of Delhi decided in May, 1976 to reserve 10 per cent of the seats in the hostels maintained by the University as well as those in the Colleges for students belonging to the Scheduled Castes and Scheduled Tribes. The allotment of seats would be based on merits of the candidates and only those whose parents are not residing in Delhi would be eligible for consideration. The reserved seats are not at present being fully utilised. The Delhi University has not hostel exclusively for Scheduled Caste and Scheduled Tribe students.

The Committee are not satisfied with the reply of Government and reiterate their earlier recommendation that 20 per cent seats should be reserved for Scheduled Caste and Scheduled Tribe students in all the hostels maintained by the University of Delhi and colleges in the Union Territory of Delhi. The Committee are also of the view that the allotment of seats in those hostels should be based on the need of the candidates and even students whose parents are residing in Delhi should be allotted seats in those hostels.

1.5. In para 82 of their Report, the Committee desired that the prescribed income limit of Rs. 750/- per month for the award of post-matric scholarships to the Scheduled Caste/Tribe students needs upward revision in view of the overall increase in the income of the people at all levels during the recent years. The Committee also recommended that the question of deletion of the condition that "only two children of a parent/guardian would be entitled to receive the scholarship" should be reconsidered. The Ministry of Education and Social Welfare have stated that the entire scheme relating to award of Post-matric scholarships was reviewed and revised in 1974-75 taking into account all the relevant factors and also the present state of our economy. In the course of this review, the income limit for eligibility for the scholarships was raised from Rs. 6000 to Rs. 9000/- p.a.; moreover, Scheduled Tribe candidates have also been brought within the purview of this 'Means Test'. The decision to impose restriction on the number of beneficiaries in each family was also taken after considering the matter in all its aspects. Accordingly, it may not be possible to agree to this recommendation at this stage. The Committee are not convinced with the reply of the Government and reiterate their earlier re-

commendation that the question of deletion of the condition that "only two children of a parent/guardian will be entitled to receive the scholarships" should be reconsidered.

1.6. In para 84 of their Report, the Committee suggested that reservations in favour of Scheduled Castes and Scheduled Tribes in the scheme of National Scholarships, being administered by the Ministry of Education and Social Welfare should be provided. In their reply the Ministry of Education and Social Welfare have stated that so far as the 'National Scholarships Scheme for Study Abroad' is concerned, there is no reservation for Scheduled Caste and Scheduled Tribe candidates but there is no bar for Scheduled Caste and Scheduled Tribe candidates to apply under the said scheme. However, there is a separate scheme exclusively meant for Scheduled Caste and Scheduled Tribe candidates for studies abroad which is being administered in the Ministry of Home Affairs. Under this scheme, 21 scholarships are to be granted every year to members of Scheduled Castes, Scheduled Tribes and other Economically Backward Classes. Though no reservation has been kept in the Education Ministry for National Scholarships Scheme for Study Abroad, as mentioned above, the relaxation in age upto 3 years is given to Scheduled Caste and Scheduled Tribe candidates applying for post-graduate and post doctoral studies.

The Committee do not agree with the above view of the Government and desire that reservations in favour of Scheduled Castes and Scheduled Tribes in the National Scholarships Scheme for 'Study Abroad' should be provided.

CHAPTER II

RECOMMENDATIONS/OBSERVATIONS WHICH HAVE BEEN ACCEPTED BY GOVERNMENT

Recommendation (Sl. No. 5, Para No. 26)

The Committee appreciate that in pursuance of the recommendations of the Commissioner for Scheduled Castes and Scheduled Tribes, the Central School Organisation has provided reservation of seats in favour of Scheduled Castes and Scheduled Tribes for admission in the Central Schools and has also prescribed lower standards for their admission in these schools. The Committee, however, regret to note that the admission of Scheduled Castes and Scheduled Tribes children in the Central Schools in Delhi fell from 245 in 1973-74 to 190 in 1974-75. The Committee would like to be informed of the reasons for this fall in the intake of Scheduled Caste/Tribe students. The Committee suggest that the Central Schools Organisation should give wide publicity to the relaxed standards and concessions available to the Scheduled Caste and Scheduled Tribe students in the matter of admissions in the Central Schools so that more and more Scheduled Caste and Scheduled Tribe children may get the benefit of education in these schools. The Committee also hope that constant efforts will continue to be made by the Central Schools Organisation to admit more and more Scheduled Caste and Scheduled Tribe students in the Central Schools.

Reply of Government

The Kendriya Vidyalaya Sangathan have regretted to say that in many cases the information earlier furnished was about the number of S.C./S.T. children studying in the various Kendriya Vidyalayas in Delhi and not the figures of admissions each year. This information has since been collected from the schools in Delhi and is attached (Appendix I).

It will be seen that the number of Scheduled Caste children admitted in Kendriya Vidyalayas in Delhi has steadily increased each year except in 1974-75, but in 1974-75 the total number of admissions has also fallen as compared to 1973-74. The percentage of S.C. children admitted each year since 1971-72 are 4.7, 4.7, 8.1, 6.9, 8.3 and 9.2, respectively.

The suggestion made by the Committee has been noted and implemented by the Kendriya Vidyalaya Sangathan by issuing directions to Principals of all the Central Schools.

[Ministry of Education & Social Welfare (Department of Education) O.M. No. H. 11016|37|76-UT1(S.6) dated 25-4-1977]

Recommendation (Sl. No. 12, Para No. 45)

The Committee also expected the Directorate of Education and Social Welfare of the Delhi Administration to make conscious efforts to ensure that all the Scheduled Caste and Scheduled Tribe children actually attend the schools. They would also like them to examine the incentive schemes, including nutrition schemes, being implemented in other States for enrolment of Scheduled Caste and Scheduled Tribes students and to avoid drop-outs with a view to see whether some of those incentive schemes could also be adopted in Delhi.

Reply of Government

In order to ensure the retention of students of Scheduled Caste and Scheduled Tribe, incentives such as free supply of uniforms, text books, transport facilities, study centres and study camps, scholarships etc. are being provided. In the study camps and the study centres students are taught to make up their weakness in studies and ultimately it helps in avoiding drop-outs. Besides the New Delhi Municipal Committee and Municipal Corporation of Delhi are providing Mid-day meals to their students.

[Ministry of Education & Social Welfare (Department of Education) O.M. No. H. 11016|37|76-UT1(S.6) dated 25-4-1977]

Recommendation (Sl. No. 13, Para No. 48)

The Committee are unhappy to note that very few Scheduled Caste and Scheduled Tribe students have taken advantage of the scheme 'Additional Schooling', being implemented by the Delhi Administration. The Committee feel that this scheme can provide necessary impetus, especially to those Scheduled Caste and Scheduled Tribe students, who have been admitted in educational institutions by relaxing standards and are weak in their studies. The Committee would like the Government to implement this scheme more intensively and extensively so that more and more Scheduled Caste and Scheduled Tribe students could take advantage of it.

Reply of Government

The literacy percentage in different age groups in Delhi is as under:—

Age Group	6—11	102 %
	11—14	89 %
	14—17	70.4 %.

The children of Scheduled Caste and Scheduled Tribe are taking full advantage of the Additional Schooling facilities. There is no need for any relaxation in standard for these students. The admission is provided to every Scheduled Caste and Scheduled Tribe children.

[Ministry of Education & Social Welfare (Department of Education) O.M. No. H. 11016|37|76-UT1 (S.6) dated 25-4-1977.

Recommendation (Sl. No. 20, Para No. 85)

The Committee are unhappy to note that no Scheduled Caste/Tribe candidate qualified for the award of Merit Scholarships in the year 1973-74 and 1974-75 and only one Scheduled Caste candidate qualified for it in the year 1975-76. The Committee would like the Government to examine whether some more relaxations or concessions could not be given to Scheduled Caste/Tribe students in the examinations being conducted for the purpose.

Reply of Government

15 per cent and 5 per cent seats are reserved for SC and ST candidates respectively under the scheme of Scholarships in approved Residential/Public Schools. As such out of 500 scholarships 100 awards are allocated to Scheduled Caste and Scheduled Tribe candidates on All India Merit basis. Scheduled Caste and Scheduled Tribe candidates are also given further weightage of 5 per cent marks for qualifying for these scholarships. Since the awards are made on All India Merit basis it might have so happened that only one candidate qualified from Delhi Administration.

[Ministry of Education & Social Welfare (Department of Education) O.M. No. H. 11016|37|76-UT1 (S.6) dated 25-4-1977]

CHAPTER III

RECOMMENDATIONS/OBSERVATIONS WHICH THE COMMITTEE DO NOT DESIRE TO PURSUE IN VIEW OF THE GOVERNMENT'S REPLIES

Recommendation (Sl. No. 2, Para No. 15)

The Committee regret to note that reservations have not been provided in favour of Scheduled Castes and Scheduled Tribes for enrolment in the non-technical educational institutions in the Union Territory of Delhi. The Committee need hardly stress that rapid spread of education among the Scheduled Castes and Scheduled Tribes merits serious consideration, as their educational development is the pivot around which their socio-economic progress revolves. In view of the fact that the literacy among the Scheduled Castes and Scheduled Tribes in the Union Territory of Delhi, according to 1971 Census, is only 28.15 per cent as against 56.65 per cent in general and that the number of Scheduled Castes and Scheduled Tribes admitted in the various educational institutions during 1975-76 is very meagre, the Committee recommend that reservations in favour of Scheduled Castes and Scheduled Tribes for enrolment in all the educational institutions in the Union Territory of Delhi should be provided forthwith and vigorous steps taken to enrol more and more Scheduled Caste and Scheduled Tribe students. In this connection, the Committee would like the Directorate of Education of the Delhi Administration to ensure that enough number of Scheduled Caste and Scheduled Tribe students are admitted in the 'quality' schools also.

Reply of Government

As far as the Government and aided schools are concerned, there is no difficulty regarding the admission of Scheduled Caste and Scheduled Tribe children. With regard to the admission in unaided schools, the matter is receiving the attention of The Delhi Administration. 15 per cent and 5 per cent seats are reserved for Scheduled Caste/Scheduled Tribe candidates respectively in Residential/Public Schools.

[Ministry of Education & Social Welfare (Department of Education) O.M. No. H. 11016/37/76-UT1 (S.6) dated 25-4-1977]

Comments of the Committee

The Committee would like to know the final decision taken for providing reservations for Scheduled Castes and Scheduled Tribes students in unaided schools. The Committee would also like to know

the number of Scheduled Caste and Scheduled Tribe students admitted in such schools in the Union Territory of Delhi during the last three years.

Recommendation (Sl. No. 3, Para No. 16)

The Committee are unhappy to learn that a large number of Scheduled Caste and Scheduled Tribe applicants were refused admission in the technical institutions during each of the last three years. The Committee cannot accept the plea that reserved seats were not available for these students. They could as well be admitted against the general seats. The Committee strongly emphasise that all the Scheduled Caste and Scheduled Tribe students, who possess the minimum prescribed qualifications, should invariably be admitted in the technical institutions.

Reply of Government

In technical institutions under the Directorate of Technical Education, Delhi adequate number of candidates belonging to Scheduled Castes and Scheduled Tribes were not available to fill up the seats reserved for them. Out of the number of applications received each year many did not join when offered the seat. The statistical position during the past 3 years is as follows:

	Year	No. of Scheduled Caste/ Scheduled Tribe seats	No. of applications received	No. admitted
1. Polytechnics Deptt. of Com. Practice and College of Pharmacy	1974-75	284	106	89
	1975-76	313	158	158
	1976-77	404	195	195
2. Technical Hr. Sec. Schools	1974-75	54	9	9
	1975-76	Nil	Nil	Nil
	1976-77	Nil	Nil	Nil

[Ministry of Education & Social Welfare (Department of Education)
O.M. No. H. 11016/37/76-UT1(S.6) dated 25-4-1977]

Comments of the Committee

The Committee would like to know why no seats have been reserved for Scheduled Castes and Scheduled Tribes students in Technical Higher Secondary Schools during the years 1975-76 and 1976-77.

Recommendation (Sl. No. 4, Para No. 18)

The Committee are unhappy to note that the intake of Scheduled Caste and Scheduled Tribe girl students in the educational institutions in Delhi has been very poor during each of the last three years. If this is what is happening in a small advanced, compact and mostly urbanised area like Delhi, one can imagine the

poor performance in this regard in the countrywise. The Committee suggest that a perspective plan for bringing about a substantial increase in the intake of Scheduled Caste and Scheduled Tribe girl students be prepared and implemented.

Reply of Government

The Directorate of Education Delhi Administration provides additional facilities to the students from the weaker section of society which include SC and ST students also e.g. free supply of uniform to poor students, free supply of books from the book bank, scholarships, organisation of study camps in rural areas and study centres in urban areas etc. In addition free transport facilities are also given to girl students in the rural areas.

To encourage greater enrolment of Scheduled Caste and Scheduled Tribe girl students in educational institutions certain incentives of increased amounts in Post-Matric scholarships are given to them. Girl students are given Rs. 10/- more per month during the 1st year of the Course and Rs. 15/- more per month during the successive years than the boy students under the Post-Matric Scholarship Scheme.

In regard to technical education the Director of Technical Education, Delhi has also prepared a perspective plan for increasing intake of SC and ST students in technical institutions as desired by the Committee.

[Ministry of Education & Social Welfare (Department of Education)
O.M. No. H. 11016/37/76-UT1 (S.6) dated 25-4-1977]

Comments of the Committee

The Committee would like to know whether any perspective plan has been prepared to increase the intake of Scheduled Caste and Scheduled Tribe students in general educational institutions and the progress made in the implementation of the plan.

Recommendation (Sl. No. 7, Para No. 37)

The Committee regret to note that there have been heavy short-falls in the admission of Scheduled Castes and Scheduled Tribes in the various technical institutions in the Union Territory of Delhi. The Committee would expect the Government to ensure that seats reserved for Scheduled Castes and Scheduled Tribes in the various technical and medical institutions are actually filled in by the candidates belonging to these communities.

Reply of Government

Action is being taken in this regard for recourse to readvertising the vacancies.

[Ministry of Education & Social Welfare (Department of Education)
O.M. No. H. 11016/37/76-UT1 (S.6) dated 25-4-1977]

Comments of the Committee

The Committee would like to know the result of the steps taken by the Delhi Administration to fill all the seats reserved for Scheduled Caste and Scheduled Tribe students in the various technical and medical institutions.

Recommendation (Sl. No. 8, Para No. 38)

The Committee note that relaxations and concessions given to Scheduled Castes and Scheduled Tribes for admission in technical and medical institutions are not uniform. The Committee would like the Government to examine the relaxations and concessions being given to Scheduled Castes and Scheduled Tribes by the various Institutions and evolve a uniform policy in this regard. Relaxation in the minimum marks should uniformly be 10 per cent in the case of all the institutions, as has been done by the All India Institute of Medical Sciences.

Reply of Government

A relaxation of 5 per cent in the minimum marks and of 5 years in the maximum age limit has been provided for admission of Scheduled Castes/Scheduled Tribes in the Technical Institutions in the U.T. of Delhi.

In regard to the Medical education it is true that at the All India Institute of Medical Sciences, the relaxation in marks for Scheduled Caste/Scheduled Tribe students is 10 per cent but in the medical colleges under the Faculty of Medical Sciences, University of Delhi, concession of 5 per cent was given in the eligibility conditions for the MBBS course for the session 1977. Since the position in respect of Medical colleges is also not uniform, it is proposed to refer the matter to the All India Council of Technical Education in so far as the question of enhancement of relaxation marks from 5 per cent to 10 per cent in technical institutions is concerned.

[Ministry of Education & Social Welfare (Department of Education)
O.M. No. H. 11016/37/76-UT1(S.6) dated 25-4-1977]

Comments of the Committee

The Committee would like to know the final decision taken with regard to the question of enhancement of relaxation in marks from 5 per cent to 10 per cent for admission of Scheduled Caste and Scheduled Tribe students in Medical Colleges in Delhi. The Committee feel that the Government should issue directions to the authorities concerned so that uniform policy is evolved in this regard.

Recommendation (Sl. No. 9, Para No. 39)

The Committee also feel that (i) the number of seats reserved for Scheduled Castes and Scheduled Tribes; and (ii) the relaxations and concessions available to them, should specifically be mentioned in all the advertisements issued in the newspapers, when applications are called for admission in the various technical institutions. Copies of these advertisements should also be sent to the Voluntary Organisations engaged in the welfare of Scheduled Castes and Scheduled Tribes.

Reply of Government

The relaxations and concessions available to Scheduled Caste and Scheduled Tribe candidates were mentioned in the advertisement published in newspapers, calling for application for admissions to technical Institutions.

[Ministry of Education & Social Welfare (Department of Education)
O.M. No. H. 11016/37/76-UT1(S.6) dated 25-4-1977]

Comments of the Committee

The Committee would like to know whether the number of seats reserved for Scheduled Caste and Scheduled Tribe candidates are mentioned in all the advertisements issued in the newspapers calling for applications for admissions to technical institutions and also not clear whether copies of advertisements are also being sent to the Voluntary Organisations engaged in the Welfare of Scheduled Castes and Scheduled Tribes.

Recommendation (Sl. No. 10, Para No. 40)

The Committee are unhappy to note that 'Out-Turn' of students in technical institutions is much below the actual intake of students during each of the last two years, thus resulting in huge wastages and also depriving many a deserving students from taking admission in the institutions. The Committee would like the Government to take immediate corrective steps in the matter.

Reply of Government

An effort was made in the year 1975-76 by the Directorate of Technical Education, Delhi Administration to provide special coaching in a centralised place to these Scheduled Castes and Scheduled Tribes students, who failed in the annual examinations, to prepare them for appearing at the supplementary examinations. but the response to it was extremely poor. The Delhi

Administration has been requested to advise suitable measures to improve the situation.

[Ministry of Education and Social Welfare (Department of Education) O.M. No. H.11016/37/76-UH1(S.6) dated 25-4-1977.]

Comments of the Committee

The Committee would like to know the corrective measures taken or proposed to be taken by the Government to improve the situation and the number of Scheduled Caste and Scheduled Tribes students who availed of the coaching facilities provided by the Directorate of Technical Education, Delhi Administration in 1975-76.

Recommendation (S. No. 11, Para No. 44)

The Committee are distressed to note that it has not been possible for Government to prevent *drop outs* of students, particularly of those belonging to Scheduled Castes and Scheduled Tribes, which have been stated to be quite heavy. The Committee need hardly emphasise that *drop outs* of students, after joining the educational institutions, results in a national wastage, inasmuch as, the facilities being provided in educational institutions are not utilised to the optimum extent on the one hand and many a deserving students are deprived of their admission in those institutions on the other hand because of non-availability of seats in the first instance. The Committee suggest that a comprehensive survey should be conducted, either by the New Delhi Municipal Committee or by the Delhi Municipal Corporation, or by both in their respective areas, to find out the reasons for heavy *drop outs*, particularly of those belonging to Scheduled Castes and Scheduled Tribes, so that necessary corrective measures could be taken in the matter.

Reply of Government

The Delhi Administration (Education Deptt.) have written to the Delhi Municipal Corporation and the New Delhi Municipal Committee to take necessary action on the recommendation made by the Committee.

[Ministry of Education and Social Welfare (Deptt. of Education) O.M. No. H. 11016/37/76-UT 1 (S.6) dated 25-4-1977.]

Comments of the Committee

The Committee would like to know the result of the survey conducted by the concerned authorities and the remedial steps taken or proposed to be taken to avert the *drop-outs*

Recommendation (Sl. No. 14, Para No. 54)

The Committee are unhappy to observe that the figures of Scheduled Caste and Scheduled Tribe students living in the various hostels run by the Delhi Administration are not available. The Committee need hardly emphasise the desirability of maintaining complete records so that necessary corrective steps could be taken wherever necessary.

Reply of Government

The recommendation has been noted for compliance.

[Ministry of Education & Social Welfare (Department of Education) O.M. No. H. 11016/37/76-UT 1 (S.6) dated 25-4-1977.]

Comments of the Committee

The number of Scheduled Caste and Scheduled Tribe students residing in the various hostels run by the Delhi Administration may be intimated.

Recommendation (Sl. No. 18, Para No. 83)

The Committee suggest that an assessment should be made about the results achieved by those Scheduled Caste/Tribe students, in their final examinations, who are getting post-matric scholarships, so that necessary corrective steps could be taken wherever necessary.

Reply of Government

A study in this connection is being undertaken by the Zonal Offices under the Backward Classes Welfare Division of the Ministry of Home Affairs.

[Ministry of Education & Social Welfare (Department of Education) O.M. No. H. 11010/37/76-UT 1 (S 6) dated 25-4-1977]

Comments of the Committee

The Committee may be apprised of the result of the study.

Recommendation (Sl. No. 21, Para No. 86)

The Committee would like the University of Delhi to ensure that all the University Fellowships, reserved for Scheduled Castes and Scheduled Tribes, are actually awarded to them.

Reply of Government

The University of Delhi has reserved 10 per cent of the total number of Junior Fellowships for the candidates belonging to Scheduled Caste/Scheduled Tribe provided they fulfil the minimum qualifications laid down for the award for such fellowships. In case qualified candidates are not available, reserved fellowships shall be treated as unreserved.

Students belonging to Scheduled Caste/Scheduled Tribe who applied for the award of research fellowships were awarded these fellowships according to Rules. The recommendation that all the fellowships reserved for Scheduled Caste/Scheduled Tribe should actually be awarded to them is being considered in consultation with the University Grants Commission.

[Ministry of Education & Social Welfare (Department of Education) O.M. No. H.11016/37/76-UT 1 (S. 6) dated 25-4-1977.]

Comments of the Committee

The Committee would like to know on what basis the university of Delhi has decided to reserved 10 per cent of the total number of Junior Fellowships for the candidates belonging to Scheduled Castes and Scheduled Tribes.

The decision taken with regard to the question of award of all the research fellowships reserved for Scheduled Castes and Scheduled Tribes to them should also be intimated.

Recommendation (Sl. No. 22, Para No. 87)

The Committee would expect the Ministry of Education, Social Welfare and Culture (Department of Education) to ensure that the delay in the payment of Scholarships to the Scheduled Caste and Scheduled Tribe students is altogether obviated. All complaint received from such students regarding non-payment or delay in payment of scholarships should be promptly looked into and necessary action taken thereon.

Reply of Government

To minimise the delay in the payment of scholarships separate cashier has been provided to the Scholarship Branch of the Delhi Admn. (Education Deptt.). The main difficulty in this regard is non-submission of application forms by the students/Institutions by the stipulated date fixed for the purpose. In the absence of the

claims it is not possible for the administration to process the cases in time. Even after the expiry of the last date of submission the matter is followed up by special letters/D.O. letters so that the payment of scholarships is not delayed.

As regards post matric scholarships, the need to obviate delays in the disbursement of scholarships to Scheduled Caste and Scheduled Tribe students has been recognised by the Ministry of Home Affairs. The State Governments and Union Territory Administrations have been instructed to ensure that the Scheme is decentralised to the District level and the level of the institutions so that there is no delay. Suggestions have also been given for issuing 'Entitlement cards' to Scheduled Caste and Scheduled Tribe students so that they do not face any difficulty in getting their scholarships renewed for each successive year.

[Ministry of Education & Social Welfare (Department of Education) O.M. No. H. 11016/37/76-UT 1 (S. 6) dated 25-4-1977]

Comments of the Committee

In order to obviate delays in the disbursement of Scholarships to Scheduled Caste and Scheduled Tribe students the Committee would like to know whether the instructions issued by the Ministry of Home Affairs to the State Governments and Union Territory Administrations have been implemented by the Delhi Administration.

CHAPTER IV

RECOMMENDATIONS IN RESPECT OF WHICH REPLIES OF GOVERNMENT HAVE NOT BEEN ACCEPTED BY THE COMMITTEE AND WHICH REQUIRE REITERATION

Recommendation (Sl. No. 1, Para No. 4)

The Committee recommend that a separate Cell should be set up in the Ministry of Education, Social Welfare* and Culture (Department of Education) as well as in the Delhi Administration to deal exclusively with the educational problems of Scheduled Castes and Scheduled Tribes in the Union Territory of Delhi, and these Cells should work in close liaison and coordination with each other. The Committee also suggest that these Cells should be under the charge of a Scheduled Caste/Tribe Officer.

Reply of Government

At present there is no separate cell in the Education Department of the Delhi Administration to deal exclusively with educational problems of the Scheduled Caste Scheduled Tribe. Their problems are, however, being looked after by the branches concerned of the Directorate of Education, Delhi.

A separate Division in the Ministry of Home Affairs looks after the welfare programmes for Scheduled Castes and Scheduled Tribes including education programmes. A separate Cell has been established in the Ministry of Education since June, 1976 for monitoring and evaluation of educational programmes included under Tribal Sub-Plan and Integrated Tribal Development Projects prepared for tribal areas. A separate Cell has also been set up in the University Division of the Ministry to ensure proper implementation of Government orders on reservations for Scheduled Castes and Scheduled Tribes by the University Grants Commission/Universities in the matter of appointments and admissions. There is, therefore, no need to create any other Cell in the Ministry for this purpose.

[Ministry of Education & Social Welfare (Department of Education) O.M. H. 11016/37/76-UT 1 (S.6) dated 25-4-1977.]

Comments of the Committee

Please See Chapter I (Para 1.2) .. .

*Now in the Ministry of Education and Social Welfare

Recommendation (Sl. No. 6, Para No. 29)

The Committee regret to note that it has not been possible for the Government to persuade the managements of recognised public or un-aided schools to provide reservations for Scheduled Castes and Scheduled Tribes for admission in such schools. The Committee feel that provision of reservations in favour of Scheduled Castes and Scheduled Tribes in such schools should have been put as a pre-requisite condition to accord recognition to a public or un-aided school. Such schools must fall in line with the national policy in this regard. The Committee are firmly of the opinion that, once a school is recognised, reservations for Scheduled Castes and Scheduled Tribes should automatically be provided, irrespective of the fact whether those schools receive any grant-in-aid from Government or not. The Committee would like the Government to amend Rule 145 of the Delhi Education Rules framed under the Delhi Education Act, 1973 accordingly.

Reply of Government

Rules 145 of the Delhi Education Rules framed under the Delhi School Education Act, 1973 relates to the 'Admission to recognised unaided schools' and is reproduced below:—

- "145. Admission to recognised unaided schools:—(1) The head of every recognised unaided school shall regulate admissions to a recognised unaided school or to any class thereof either on the basis of admission test or on the basis of result in a particular class or school.
- (2) Subject to the provisions of sub-rule (1) the provisions of this Chapter shall so far as may be, apply to admission to a recognised unaided school as they apply to admissions to an aided school."

As far as the Government and aided schools are concerned, there is no difficulty regarding the admission of Scheduled Castes and Scheduled Tribes children. With regard to the admission in un-aided schools, the matter is receiving the attention of the Delhi Administration. 15 per cent and 5 per cent seats are reserved for Scheduled Castes/Scheduled Tribes candidates respectively in Residential/Public Schools.

[Ministry of Education & Social Welfare (Department of Education) O.M. No. H.11016/37/76-UT1(S. 6), dated 25-4-1977]

Comments of the Committee

Please see Chapter I (Para 1.3).

Recommendation (Sl. No. 15, Para No. 55)

The Committee regret that seats for Scheduled Caste and Scheduled Tribe students have not yet been reserved in the various hostels run by the Delhi University. The Committee urge that at least 20 per cent seats should be reserved for Scheduled Castes and Scheduled Tribes in all the general hostels and likewise 20 per cent seats should be reserved for general candidates in the hostels specially being run for Scheduled Castes and Scheduled Tribes so that the spirit of national integration could be inculcated among the inmates.

Reply of Government

The University of Delhi decided in May 1976 to reserve 10 per cent of the seats in the hostels maintained by the University as well as those in the Colleges for students belonging to the Scheduled Castes and Scheduled Tribes. The allotment of seats would be based on merits of the candidates and only those whose parents are not residing in Delhi would be eligible for consideration. The reserved seats are not at present being fully utilised.

The Delhi University has no hostel exclusively for Scheduled Caste and Scheduled Tribe students.

[Ministry of Education & Social Welfare (Department of Education) O.M. No. H.11016/37/76-UT1 (S. 6), dated 25-4-1977]

Comments of the Committee

Please see Chapter I (Para 1.4)

Recommendation (Sl. No. 17, Para No. 82).

The Committee feel that the conditions attached with the award of post-matric scholarships to the Scheduled Caste/Tribe students need detailed scrutiny with a view to see whether some of these conditions could not be deleted altogether or modified so that more and more Scheduled Caste/Tribe students could be covered under the scheme of post-matric scholarships. The Committee are of the opinion that the prescribed income limit of Rs. 750/- per month for the award of post-matric scholarships needs upward revision in view of the overall increase in the income of the people at all levels during the recent years. The Committee also urge that the question of deletion of the condition that "only two children of a parent/

guardian will be entitled to receive the scholarships" should be reconsidered.

Reply of Government

The entire Scheme relating to award of Post-matric scholarships was reviewed and revised in 1974-75 taking into account all the relevant factors and also the present state of our economy. In the course of this review, the income limit for eligibility for the scholarships was raised from 6000 to 9000/- p.a.; moreover, Scheduled Tribe candidates have also been brought within the purview of this 'Means Test'. The decision to impose restriction on the number of beneficiaries in each family was also taken after considering the matter in all its aspects. Accordingly, it may not be possible to agree to this Recommendation at this stage.

[Ministry of Education & Social Welfare (Department of Education) O.M. No. H.11016/37/76-UT1 (S. 6), dated 25-4-1977]

Comments of the Committee

Please see Chapter I (Para 1.5).

Recommendation (Sl. No. 19, Para No. 84)

The Committee regret that none of the candidates selected for the award of National Scholarships for studies abroad during each of the last three years belonged to Scheduled Caste or Scheduled Tribe communities. The Committee, therefore, recommend that reservations in favour of Scheduled Castes and Scheduled Tribes in the scheme of National Scholarships, being administered by the Ministry of Education, Social Welfare and Culture, should be provided.

Reply of Government

So far as the 'National Scholarships Scheme for Study Abroad' is concerned, there is no reservation for Scheduled Caste and Scheduled Tribe candidates but there is no bar for Scheduled Caste and Scheduled Tribe candidates to apply under the said scheme. However, there is a separate scheme exclusively meant for Scheduled Caste and Scheduled Tribe candidates for studies abroad which is being administered in the Ministry Home Affairs. Under this scheme, 21 scholarships are to be granted every year to members of Scheduled Castes, Scheduled Tribes and other Economically Backward Classes. The utilisation under the National Overseas Scholarships Scheme to Scheduled Caste and Scheduled Tribe

Candidates of the Home Ministry in the last three years is as follows:—

	Scheduled Castes	Scheduled Tribes	Denotified Nomadic, Semi- nomadic Tribes	Other Eco. Back- ward Classes
1973-74 .	21	6	1	..
1974-75 •	11	12	1	9
1975-76	11	3	1	3

The number of scholarships awarded in 1973-74 and 1974-75 include those which were not utilized in the previous years.

Though no reservation has been kept in the Education Ministry for National Scholarships Scheme for Study Abroad, as mentioned above, the relaxation in age—upto 3 years is given to Scheduled Caste and Scheduled Tribe candidates applying for post-graduate and post doctoral studies.

[Ministry of Education & Social Welfare (Department of Education) O.M. No. H.11016/37/76-UT1 (S.6), dated 25-4-1977]

Comments of the Committee

Please see Chapter I (Para 1.6).

CHAPTER V

RECOMMENDATION/OBSERVATION ON WHICH FINAL REPLY OF GOVERNMENT HAS NOT BEEN RECEIVED

Recommendation (Sl. No. 16, Para No. 81)

The Committee appreciate that education upto Higher Secondary level is free for Scheduled Caste/Tribe students in the Union Territory of Delhi and also no examination fee is charged from them by the Central Board of Higher Secondary Education in respect of the examinations conducted by them. The Committee, however, feel that the amounts of pre-Matric Scholarships being awarded to Scheduled Caste/Tribe students by the Delhi Administration as also by the Harijan Welfare Board are very meagre in comparison with the present cost of living and need upward revision. They also feel that the income limit of Rs. 3600/- per annum fixed for the award of scholarships to Scheduled Caste/Tribe students by the Delhi Administration should be the same as in the case of scholarships being awarded by the Harijan Welfare Board, i.e. Rs. 5000/- per annum, so that more and more Scheduled Caste/Tribe students could be covered by the scholarships being awarded by the Delhi Administration.

Reply of Government

The recommendation has been sent to Delhi Administration for consideration.

[Ministry of Education & Social Welfare (Department of Education) O.M. No. H.11016/37/76-UT1 (S. 6), dated 25-4-1977]

NEW DELHI;
November 4, 1977.

Kartika 13, 1899 (S).

SURAJ BHAN,
Chairman,
Committee on the Welfare of
Scheduled Castes and Scheduled Tribes.

APPENDIX I

(Vide Chapter II of the Report—Sl. No. 5, Para No. 26)

Legend : a. Total no. of students admitted.
b. No. of Scheduled Caste students admitted.
c. No. of Scheduled Tribe students admitted.

FRESH admissions made during the last 5 years

Name of Vidyalyays in Delhi Schools	1971-72			1972-73			1973-74			1974-75			1975-76			1976-77		
	a	b	c	a	b	c	a	b	c	a	b	c	a	b	c	a	b	c
1. INA Colony	350	17	1	147	7	1	109	9	2	95	8	1	161	14	..
2. Andrewganj	102	3	..	88	5	..	122	11	..	143	14	..	113	13	..	107	11
3. Delhi Cantt.	168	5	2	161	238	3	..	212	2	2	151	6	3	105	13
4. IIT Hauz Khas	54	1	..	176	10	1	183	6	1	201	8	1	224	4	..	259	9
5. R.K. Puram Sec. IV	74	10	1	121	2	3	93	13	2	196	10	83	18	4	92	15	5
6. R.K. Puram Sec. VIII	185	7	..	88	8	..	169	16	..	132	24	..	85	14	..	79	12
7. Gole Market	88	3	..	87	5	..	86	2	..	87	2	89	5	1	82	12	..
8. Tagore Garden	78	5	..	132	9	..	155	19	..	113	9	87	11	..	89	11	..
9. Lawrence Road	349	30
10. Janakpuri	334	45	1	145	10	1	91	9	1	84	12	1
11. Jharodakalan	139	8	..	162	5	..
TOTAL	753	34	3	1203	56	5	1507	122	5	1278	88	6	1157	96	10	1569	144
Percentage of Scheduled Castes to total admissions				4.7%			8.1%			8.9%			8.3%			9.2%		

APPENDIX II

Analysis of the action taken by the Government on the recommendations contained in the Fifty-third Report (Fifth Lok Sabha) of the Committee.

I.	Total number of recommendations	22
II.	Recommendations which have been accepted by Government (<i>vide</i> Recommendations at Serial Nos. 5, 12, 13 and 20)	
	Number	4
	Percentage to total	18.18
III.	Recommendations which the Committee do not desire to pursue in view of Government's replies (<i>vide</i> Recommendations at Serial Nos. 2, 3, 4, 7, 8, 9, 10, 11, 14, 18, 21 and 22)	
	Number	12
	Percentage to total	54.54
IV.	Recommendations in respect of which replies of Government have not been accepted by the Committee and which require reiteration (<i>vide</i> Recommendations at Serial Nos. 1, 6, 15, 17 and 19)	
	Number	5
	Percentage to total	22.73
V.	Recommendation in respect of which final reply of Government has not been received (<i>vide</i> Recommendation at Serial Nos. 16)	
	Number	1
	Percentage to total	4.55